

**HIGH COURT OF UTTARAKHAND**  
**NAINITAL**

**NOTIFICATION**

No. 307 /UHC/Admin.A/2011

Dated: December 30, 2011.

In exercise of the powers conferred by Clause (2) of Article 229 of the Constitution of India and all other powers enabling in that behalf, Hon'ble the Chief Justice is pleased to make the following amendment in the Allahabad High Court Officers and Staff (Conditions of Service and Conduct) Rules, 1976, applicable to High Court of Uttarakhand, Nainital under U.P. Reorganization Act, 2000:-

Rule 9 Sub-rule (ii) be substituted by the following Rule:

**9(ii) Assistant Review Officers**

“1. He/She must possess a Bachelor's degree of a University established by law in India or qualification recognized equivalent thereto.

2. He/She must possess Diploma in Computer Science from recognized Institute/University or O-level certificate from DOEACC Society and a speed of minimum 9000 key-depression per hour in English typing would be essential.”

This amendment will come in to force with immediate effect.

By Order of Hon'ble the Chief Justice,

Sd/-

(Ram Singh)

Registrar General.